CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Date of order:

ORIGINAL APPLICATION No. 297 of 1990

Gyanendra Bahadur Srivastava

Applicant

versus

Union of India through General Manager N. Railway, Baroda House, New Delhi and others

Respondents.

Shri Vinay Shankar, Advocate Shri A.K. Chaturvedi, Advocate for Applicant for respondents.

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HON. MR. S.N. PRASAD, JUDICIAL MEMBER.

The applicant has approached this Tribunal for directing the respondents to make payment of family pension to the applicant with 20% pendentelite and future interest.

- 2. Smt. Kishore Devi wife of Jutendra Bahadur had filed this O.A., but during the pendency of this O.A., she died and inher place the present applicant Shri Gyanendra Bahadur Srivastava has been substituted.
- 3. Succinctly, the facts of this case, interalia, are that the deceased Jitendra Bahadur, husband of the aforesaid Smt. Kishore Devi, and the father of the present applicang Gyanendra Bahadur the Devidur Srivastava was Clerk in the office of Chief Mechanical Engineer, Carriage and Wagon Shop, N. Railway, Lucknow, who died on 12.11.62 and after his death the aforesaid widow Smt. Kishore Devi applied for ex-gratia payment, and she was informed that since her husband had opted for pension and was treated as pension optee staff, therefore, the question for payment of ex-gratia does not arise to her.
- 4. The main grievance of the applicant appears to be that since the aforesaid Jitendra Bahadur died on 12.11.62 during service

period, and as such the aforesaid Smt. Kishore Devi was entitled for ex-gratia payment; and it has further been stated that after having submitted all the necessary forms for grant of family pension by the applicant (aforesaid Smt. Kishori Devi) to the respondent No. 2, there is no justification innot sanctioning the family pension to her; and after having issued com. dated 26.7.85 from by the respondents in favour of the aforesaid Smt. kishori Devi, there is no legal hurdle in the way of Smt. Kishori Devi for getting pension and ex-gratia payment, but the respondents have and denied the same /despite her sincere efforts when nothing

materialised, this O.A. has been filed.

5. In the Counter reply filed by the respondents, it has been contended interalia that the father of the applicant expired on 12.11.1962 and thereafter all the amounts due and admissible at that time, were paid to the family of the deceased employee, andthe mother of the applicant for the first time in the year 1988, claimed for payment of Ex-Gratia payment with effect from 1.1.1986 keeping in view the Department of Pension and Pensionarey Welfare No. 4/1/87-P&PN(PIC) dated 13th June, 1988 and the General Manager (Personnel), N. Railway Printed Serial No. 9362; and the case ws processed andthe Ex-gratia payment was made with effect from 1.1.1986 at the rate of Rs 150/- +Dearness allowance per through Sanction order dated 27th April accordingly a letter was also sent to the Manager, Allahabad Bank, Hazratganj, Lucknow for arranging for payment of alongwith arrears through Alambagh, Lucknow of Allahabad Bank, through letter dated 29th April, 1989(vide Annexures C-1 and C-2 to the C.A.). It has further been contended that the family Pension Scheme, 1964, was enforced with effect from 1.1.1964 much after the death of the father of the applicant. However, later on the Raiwlay Family Pension Scheme 1964 was also extended to the families of those Railway servants who were/are borne on the Pensionable Establishment and are not presently covered by the Scheme, 1964 i.e. the families of those Railway employes who - and who were alive on 31./2.63 retired/died before 31st December, 1963, but only for those who

have adopted out of the Family Pension Scheme 1964 with effect

6. I have heard the learned counsel for the parties and have thoroughly gone through the records of the case.

finalished as the above papers are quite essentiæl

for effective decision in the matter.

of the former applicant Smt. Kishori Devi the present applicant Shri Gyanendra Bahadur Srivastava is the substitution applicant on dated 24.4.92 for him he disclosed himself to be the sole legal heir and representative of the deceased being her son. But from the perusal of the letter dated 4.1.94 (Annexure C-3)

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appears that the aforesaid ShriGyanendra Bahadur

- 8. This is also important to point-out that from the perusal of para 2 to 7 of Counter reply by the respondents and Annexure C-3 to the counter reply it transpires that the respondents are ready to apy the amount of family Pension/
 Exgratia-payment whatever are found due as here per rules after adjusting the payment already and a made to the said Smt. Kishori Devi by way of Ex-gratia payment.
 - and circumstances of the case and all aspects of the matter I find it expedient that the ends of justice would be met if the applicant is directed to furnish all the details and papers including the succession certificate from the competent court of law to the Deputy Chief Mechanical Engineer, Carriage & Wagon Shows Wagon Shows (who is respondent No. 3 in this case) as early as possible and the respond the respondent No. 3 to make payment of Park Pension to the Legal heirs of deceased employee and of

deceased smt.

in accordance with the and deceased Smt. Kishori Devi/as per rules within a period of 3 months from the date of the receipt of the papers as specified in the letter dated 4.1.94 (Annexure C-3 to the counter reply the respondents); and I order accordingly.

10- The application of the applicant is disposed of as above . No order as to costs.

Judicial Member

2:5-94

Girish/-

Lucknow; Dated 2 /5/94